

**HIGH COURT OF JHARKHAND, RANCHI**

General Letter No. 01/2014/R&S

Dated Ranchi, the 16<sup>th</sup> October, 2014

**CONFIDENTIAL**

From,

Registrar General,  
High Court of Jharkhand,  
Ranchi

To

All the Principal District & Sessions Judges of the State of Jharkhand  
Including the Principal Judicial Commissioner, Ranchi/  
All the Principal Judges of Family Courts of the State of Jharkhand/  
All the Presiding Officers of Labour Courts of the State of Jharkhand/  
The Director, Judicial Academy, Jharkhand, Ranchi/  
The Presiding Officer, Jharkhand Wakf Tribunal, Ranchi/  
The Secretary-cum-L.R., Law (Judl.) Department, Government of Jharkhand/  
The Senior Law Advisor-cum-Addl. Secretary, J.S.E.B., Ranchi/  
The Chairman, Commercial Taxes Tribunal, Ranchi/  
The Member Secretary, JHALSA, Ranchi/  
The Secretary, High Court Legal Services Committee, Ranchi/  
The Secretary to Lokayukta, Jharkhand, Ranchi/  
The O.S.D. (Judl.) to H.E. the Governor, Jharkhand, Ranchi.

**Sub. : Guidelines relating to the complaints against the Members of Subordinate Judiciary.**

Sir/Madam,

The Court has been pleased to issue following guidelines in the matter of complaints against the Members of Subordinate Judiciary :-

A. The complaint making allegations against members of the Subordinate judiciary in the State should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and verifiable material to substantiate the allegations made therein.

B. If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court.

C. If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

This is for your kind information and needful at your end, with a request to circulate the same amongst all the Judicial Officers posted in the Judgeship/under you.

Sd/- A.K. Choudhary  
Registrar General

Memo No. 2118-2125 /R&S

Dated, Ranchi the 16<sup>th</sup> October, 2014

Copy forwarded to the Registrar (Establishment)/the Registrar (Administration)/the Registrar (Vigilance) I/c./the Joint Registrar (List & Computer)/the Joint Registrar (Judl.)/the Deputy Registrar (Protocol)/the Central Project Coordinator I/c., e-Courts Project/the Section Officer, Vigilance Cell – High Court of Jharkhand, Ranchi for kind information and needful.

16.10.14  
Registrar General